

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3179  
ANSWERED ON:04.02.2004  
AMENDMENTS IN COPYRIGHT ACT  
GANGASANDRA SIDDAPPA BASAVARAJ;IQBAL AHMED SARADGI

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has set up a core group to consider amendments to the Copyright Act,1957 relating to the music remixes of old songs;
- (b) if so, the details of the recommendations made by the said group;
- (c) the steps taken by the Government thereon; and
- (d) the extent to which these amendments are likely to be beneficial to the music industry?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR.SANJAY PASWAN)

(a): A Core Group has been set up under the Chairmanship of Secretary, Department of Secondary and Higher Education, Ministry of Human Resource Development to consider and suggest appropriate amendments to Copyright Act, 1957 relating to various provisions including provisions relating to the Music Industry.

(b), (c) and (d): The Core Group set up a Drafting Committee to suggest necessary amendments. The Drafting Committee had extensive discussion and presentations from various stakeholders including the music industry. The Drafting Committee's suggestions have been considered by the Core Group which held a number of meetings and recommended several sections for amendment. The suggestions given in the Core Group meetings are being consolidated to make final recommendations to the Government for amendment. Appropriate action for amendment of the Copyright Act will be taken after the Government approval.